

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**TA (AT) (Competition) No. 33 of 2017 &  
IA No. 61/2017  
(Old Appeal No. 50/2014)**

**IN THE MATTER OF:**

**Adani Gas Limited (AGL) ....Appellant**

**Vs.**

**CCI & Anr. ....Respondents**

**Present:**

**Appellant: Ms. Neelambara Sandeepan, Advocate**

**Respondents: Mr. Vikram Sobti and Mr. Mehul Parti, Advocates for R-1.  
Mr. Sharad Gupta and Mr. Vinayak Gupta, Advocates for FIA  
Ms. Bulbuli Richong, Advocate for CCI**

**With**

**TA (AT) (Competition) No. 34 of 2017  
(Old Appeal No. 57/2014)**

**IN THE MATTER OF:**

**Faridabad Industries Association (FIA) ....Appellant**

**Vs.**

**CCI & Anr. ....Respondents**

**Present:**

**Appellant: Mr. Sharad Gupta and Mr. Vinayak Gupta, Advocates for FIA**

**Respondents: Ms. Neelambara Sandeepan, Advocate  
Mr. Vikram Sobti and Mr. Mehul Parti, Advocates for R-1  
Ms. Bulbuli Richong, Advocate for CCI**

**ORDER**

**02.09.2019:** Hearing of appellant was earlier concluded. Heard learned counsel appearing on behalf of the Commission. Heard learned counsel appearing on behalf of the Informant. Hearing concluded. Learned counsel for the Appellant seeks opportunity to argue in rejoinder.

Post these appeals for further 'hearing' on **20<sup>th</sup> September, 2019** at **2.00 P.M.** on the top of the list.

In the meantime parties may file short written submissions on the question of law within 10 days.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*